

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1611
ANSWERED ON:19.07.2004
INDIAN AGRO PRODUCTS
Dubey Shri Chandra Shekhar

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Indian agro products are being labeled as contaminated to promote the products Multinational Companies; and
- (b) if so, the remedial steps taken by the Government and promote Indian agro-products?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a): No, Sir.

(b): The Labelling requirements of Agro Products as per the relevant Indian Standards follow the provisions stipulated under the Prevention of Food Adulteration Act, 1955 and the Standards of Weights and Measures (Packaged Commodities) Rules, 1977. This requirement is stipulated in each Indian Standard on various agro product.

Certification of Agro Products against Indian Standards is voluntary in nature and is limited to few product like sugar, tapioca starch, tea etc. Licensing for quality certification of agricultural and allied commodities at the national level is generally covered under AGMARK Rules, 1937 and for fruits and vegetable products under the Fruit Product Order, 1955.